## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 25/10/2014 CA NO.

CORAM:

PRESENT: SHRI R.VARDHARJAN HON'BLE MEMBER (J)

dated 25.02.2013 & 29.12.12.

SH. S. K. MOHAPATRA HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE COMPANY

M/s. Jaiprakash Associates Ltd.

SECTION OF THE COMPANIES ACT: 74(1) b & (2)

S.N	O. NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	- M.P.	SANAY, Adv	C-A.No. 63	T Maria.
			C-A-No. 10.	5/18/2016
			Cp.NO. 25	110/2014
2.1	KRISH NENDV RAHUL MAU	DATTA, ADVOCATO	E, PETITIONER	J Joy
5		Storms] Deforma	Pelated onthe Ka 13279:10 M FDR 00 56 1 FDWO. 00380948 0038095 0057845	mal co53105 9007 0056 900 8 9009,00571232 8 00530988 3 Investor code 19 1099323.
6	Mrs I wad	esh Bhalling	on behalf mus swadesh	of investors

## ORDER

Counsel for company petitioners in CP No.25/10/14 present. The learned counsel represents that during the course of the day he will be filing reply in application No.63/PB/2016 and No.105/PB/2016. The learned counsel for the applicant confirmed that an advance copy of the reply has been served on him by the learned counsel for the petitioner-non-applicant and represented that rejoinder to reply is not being filed. Learned counsel for the petitioner further represents that an appeal has been filed before the NCLAT by the applicants which is scheduled for hearing on 26.10.2016 and this matter may be adjourned to a date subsequent to the same. It is further represented that no stay has been granted in relation to the orders against which appeal has been preferred by the applicants herein. The learned counsel for the applicant did not resist and the matter is adjourned for further hearing on 09.11.2016. In relation to the 3 of the depositors who are present before this Tribunal representations who are seeking repayment of their deposits based on hardship suffered by them, the representations made by these depositors shall be considered by the Hardship Committee. Further Bench Officer / Registry shall also place all the representations received before the Hardship Committee from other depositors too for its consideration provided the same are in statutory compliance. Committee consequent upon the directions of this Tribunal dated 17.06.2016 shall file a report as to the payments made to the depositors and the claims for repayment submitted to it pending consideration soon after the meeting required to be held on 01.11.2016 and await further directions. List the matter on 09.11.2016 for further consideration.

(R. Varadharajan)

Member (Judicial)

(S.K.Mohapatra)

Member (T)